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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 237/(MAH)/2017


CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE PARTIES: M/s. Rahas Investments Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
01	HEMANT SETHI	ADVOCATE	

ORDER

CSP 228/230-232/NCLT/MB/MAH/2017
CSP 237/230-232/NCLT/MB/MAH/2017
CSP 238/230-232/NCLT/MB/MAH/2017
CSP 239/230-232/NCLT/MB/MAH/2017
CSP 240/230-232/NCLT/MB/MAH/2017
CSP 241/230-232/NCLT/MB/MAH/2017
CSP 242/230-232/NCLT/MB/MAH/2017
CSP 243/230-232/NCLT/MB/MAH/2017
CSP 247/230-232/NCLT/MB/MAH/2017
CSP 248/230-232/NCLT/MB/MAH/2017
CSP 249/230-232/NCLT/MB/MAH/2017
CSP 250/230-232/NCLT/MB/MAH/2017

The Company Petitions allowed.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)